

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 1547
TO BE ANSWERED ON 01.01.2018

REGULATION OF MGNREGA

1547. SHRI DHARMAPURI SRINIVAS:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether Government is planning to regulate the implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in the light of cases of widespread corruption being noticed in its implementation;
- (b) if so, the details thereof;
- (c) whether Government is of the view that embezzlement of MGNREGA funds has taken place on a large scale and if so, the details thereof, State-wise;
- (d) whether MGNREGA is suffering from procedural lapses in the implementation and if so, the details thereof; and
- (e) the remedial measures taken/being taken by Government to address the lapses?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) & (b): With a view to bring in more transparency in the system and to minimize leakages, Direct Benefit Transfer (DBT) system in wage payment has been adopted. The Ministry has introduced Electronic Fund Management System (e-FMS) under which 96% of wage payments are electronically credited into the accounts of the workers through DBT system. The Government has started National Electronic Fund Management System (NeFMS) in 23 States and 1 UT for direct payment of wages into workers account. The State Governments/UTs have been advised to get the registered households verified through Panchayat functionaries to ensure correctness in the database of the programme. With the active participation with the States, a number of job cards have been deleted due to reasons like fakes, misappropriation, duplicate, wrong allocation, deceased etc.

(c) to (e): The Ministry, under MGNREGA receives complaints of irregularities including misuse of funds etc. from States/UTs. Since the responsibility of implementation of MGNREGA is vested with the State Governments/UTs, all complaints received in the Ministry are forwarded to the concerned State Governments/UTs for taking appropriate action including investigation, as per law. 20 States and 1 UT have formulated Grievance Redressal Rules for dealing with complaints. The cumulative pendency of the grievances is monitored at the Ministry level. Steps have been taken to strengthen social audit units and appointment of Ombudsmen in the States. State specific reviews of States are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA.
